

**Reliance General Insurance Company Ltd.****Add-On/ Clause Wording under Standard Fire and Special Perils Policy****Inadvertent Omission:**

The insured having notified the insurer of their intention to insure all property in which they are interested and it being their belief that all such property is insured, if hereinafter any such property shall be found to have been inadvertently omitted, the insurers will deem it to be insured within the terms of this policy, up to a limit as specified in the policy schedule provided that such property is declared to insurer immediately upon discovery of omission but not later than 60 days after policy expiry.

No refund of premium would be allowed under this cover.

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